

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

Diary No.564/2017

In

T.P.No.12/397/398/GB 2016

(C P No.161/2013)

Under Section 420 (2) of the Companies Act, 2013

In the matter of:

Inder Chand Pincha

... Applicant/Petitioner

-Versus-

Ketela Tea Co. Pvt. Ltd.

... Non-applicants/Respondents

Coram:

Mr Justice P K Saikia, Member(J)

.....

ORDER

Date of Order: 21st November 2017

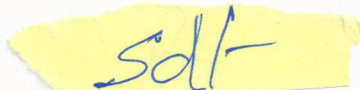
Mr A.K. Srivastava and Mr A. Baruah, learned Advocates are present on behalf of the applicant/petitioner.

2. This application has been filed by the applicant/petitioner seeking recall of the order dated 31.05.2017 passed in TP No.12/2016 (corresponding to C.P. No.161/2013).

3. Heard Mr A.K. Srivastava, learned Advocate for the applicant/petitioner at length. On hearing the learned Advocate, I find it necessary to issue notice to the non-applicants/respondents on the question of maintainability of the proceeding.

4. Accordingly, Registry is directed to issue notice to the non-applicants/respondents by speed post as well as email.

5. List this matter on 13.12.2017.


Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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